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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK

ORIGINAL APPLICATION NO: 134 OF 1991

Date of decision: Sept. 13, 1993

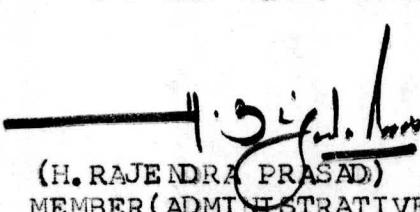
Smt. Charu Dei ... Applicant

Versus

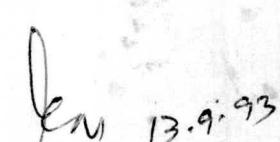
Union of India and others ... Respondents

(FOR INSTRUCTIONS)

1. Whether it be referred to the reporters or not?
2. Whether it be circulated to all the Benches of the Central Admin. Tribunals or not?


(H. RAJENDRA PRASAD)
MEMBER (ADMINISTRATIVE)

13 SEP 93


13.9.93
(K.P. ACHARYA)
VICE CHAIRMAN

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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH:CUTTACK

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Date of decision:September, 13, 1993

Smt. Charu Dei ... Applicant
vs.
Union of India and others ... Respondents
For the Applicant ... M/s. Devanand Misra
Deepak Misra,
A.Deo, B.S.Tripathy,
P.Panda, Advocates
For the Respondents ... Mr. Ashok Misra, Senior
Standing Counsel(Central).

CORAM:

THE HONOURABLE MR. K.P.ACHARYA, VICE CHAIRMAN
A ND
THE HONOURABLE MR.H.RAJENDRA PRASAD, MEMBER(ADMN.)

JUDGMENT

K.P.ACHARYA, V.C. The petitioner was working as Poultry attendant on casual basis in the Random Sample Poultry Performance Testing Centre at Bhubaneswar. Petitioner claims regularisation of her services. Hence this application has been filed with the aforesaid prayer.

2. In their counter, the opposite parties maintained that the petitioner was working as daily rated casual labourer for a particular period. She has been disengaged with effect from 1.10.1990. It is further maintained by the Opposite Parties that the case being devoid of merit is liable to be dismissed.

3. We have heard Mr. Deepak Misra learned counsel

for the petitioner and Mr.Ashok Misra learned Sr. Standing Counsel(Central).We would direct that as and when work is available, the same be entrusted to the petitioner. As regards regularisation, whenever there is regular vacancy, the petitioner may make an application and her application be considered alongwith others and whoever is found to be suitable, he/she may be appointed.

4. Thus, the application is accordingly disposed of leaving the parties to bear their own costs.

T. S. Pal. M.A.

MEMBER(ADMINISTRATIVE)
13 SEP 93

Ons
K. Mohanty
13.9.93

VICE-CHAIRMAN

Central Admn. Tribunal,
Cuttack Bench/K.Mohanty,
13.9.93

